

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 1446 of 2020**

Dr. Nishith M Paul Ekka & Others

... **Petitioners**

-Versus-

State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Saurav Arun, Advocate
For the Respondent-State	: Ms. Pinki Tiwari, A.C. to A.G.
For the Respondent-RIMS	: Dr. Ashok Kumar Singh, Advocate

04/09.07.2020. Heard Mr. Saurav Arun, learned counsel for the petitioners, Ms. Pinki Tiwari, learned counsel for the respondent-State and Dr. Ashok Kumar Singh, learned counsel for respondent-RIMS.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of Dr. Ashok Kumar Singh, learned counsel for the respondent-RIMS, post this matter tomorrow (10.07.2020).

(Sanjay Kumar Dwivedi, J.)

Ajay/